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Government of India Ministry of Commerce & Industry Department of Commerce Directorate General of Foreign Trade Vanijya Bhawan

Public Notice No. 47/2023 New Delhi, Dated the 7 March 2024

Subject: Enabling provisions for import of inputs that are subjected to mandatory Quality Control Orders (QCOs) by Advance Authorisation holders and EOU-reg

S.O. (E): In exercise of powers conferred under paragraph 1.03 and 2.04 of the Foreign Trade Policy (FTP), 2023, the Director General of Foreign Trade hereby created a new Appendix i.e. Appendix 2Y under FTP, 2023 with immediate effect for notifying the list of Ministries/Departments whose notifications on mandatory QCOs, that are exempted by the DGFT for goods to be utilised/consumed in manufacture of export products.

Appendix -2Y

(Refer Para 2.03(c) of FTP)

The list of Ministries/Departments whose notifications on mandatory QCOs, that are exempted by the DGFT for goods to be utilised/consumed in manufacture of export products.

Sl.No	Name of Ministry / Department
1	Ministry of Steel (MoS)
2	Department for Promotion of Industry and Internal Trade (DPIIT)

Effect of this Public Notice:

In pursuance of Notification No. 69/2023 dated 07.03.2024, a new Appendix 2Y under FTP, 2023 has been created with immediate effect and list of Ministries/Departments whose notifications on mandatory QCOs, that are exempted by the DGFT for goods to be utilised/consumed in manufacture of export products, have been notified.

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